

**Gandhi Peace Foundation Premises,  
Delhi**

94. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Gandhi Peace Foundation premises in Delhi on 221/223 Deen Dayal Upadhyaya Marg was a gift to the Foundation;

(b) if so, when was this done and what were the conditions under which the gift had been made;

(c) has any violation of the provisions of the Gift Deed come to the notice of the Government; and

(d) if so, what action Government have taken or propose to take?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) Land measuring 1.602 acres under bungalows No. 221 and 223 on Deen Dayal Upadhyaya Marg (Rouse Avenue) was allotted on 1.12.64 on concessional terms by only charging the cost of development at the rate of Rs. 36,000/- per acre and Rs. 58,000/- for the depreciated value of the structures at site. Besides the above, Re. 1 per annum was payable as ground rent. One of the important conditions of allotment was that the land shall be used only for the construction of a Building for Gandhi Peace Foundation and for no other purpose.

(c) Some violations of the Agreement for lease have come to notice.

(d) Necessary action to recover penalties as per Rules is being taken.

**Increase in Rates of Edible Oils and Ghee**

95. SHRI NAVIN RAVANI: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that during the last 3 months the rates of various edible oils, ghee and pure ghee have

been increased in Delhi, U.P., Gujarat and other parts of the country;

(b) whether it is also a fact that the rates of some of the essential commodities like wheat, atta, various dals and vegetables have also gone up;

(c) if so, the reasons thereof;

(d) what were the rates on 1st February, 1980 and on 1st August, 1981 of the same; and

(e) what steps have been taken to bring down the same?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY): (a) to (e) Information is being collected and will be placed on the Table of the House.

**Remunerative Prices for Cocoa Cultivation**

96. SHRI P. J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the fact that the cocoa cultivation in the country is being crippled due to the fact that the cultivators are not getting remunerative prices;

(b) whether Government have received any representation requesting for taking steps to guarantee a reasonable price for cocoa growers;

(c) if so, what steps Government propose to take; and

(d) whether Government propose to examine the possibility of procuring cocoa-beans through NAFED on the basis of a minimum floor price and exporting them through NAFED?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Cocoa cultivation has been under some strain due to inadequate processing and marketing facilities.